

Government of Jammu and Kashmir
Civil Secretariat, Revenue (Haj & Auqaf) Department
Notification
Srinagar, the 4th June, 2018

SRO 250 In exercise of the Powers Conferred by sub-section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Administrator Auqaf Chadoora & Special Officer Auqaf, J&K, hereby publish details of the land measuring 06 Marlas in the shape of Graveyard, Ziarat Aqli-allie under survey No. 108, situated in village Manchwa, Tehsil Chadoora, District Budgam as Wakaf Property for purposes of the said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

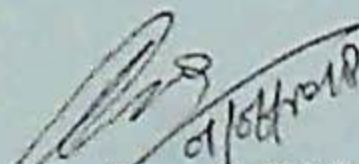
(Shahid Anayatullah) IAS
Commissioner/ Secretary to Government
Revenue Department

No:- Rev/Auq/06/2017

Dated:- 04 -06-2018

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Department Law, Justice & Parliamentary Affairs,
3. Deputy Commissioner, Budgam.
4. Director, Archives, Archaeology & Museums, J&K
5. Special officer Auqaf, J&K, Srinagar.
6. General Manager Government Press, Jammu/Srinagar. He is requested to Publish the notification in the next issue of the Government Gazette and supply 20 copies of the said notification to this Department as well as Special officer Auqaf, Srinagar.
7. Administrator Auqaf, Tehsil Chadoora.
8. Pvt.Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website Revenue Department.
10. Stock/Govt.Order/SRO file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department